

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO:647/98

THURSDAY the 5th day of OCTOBER 2000

CORAM: Hon'ble Shri B.N. Bahadur, Member (A)

Smt. Madhu N. Akela
Residing at T-59,
Railway Quarters,
Virar (West) District - Thane.Applicant.

Applicant in person.

V/s

1. General Manager,
Western Railway,
Churchgate, Mumbai.
2. Union of India through
General Manager
Western Railway.Respondents.

By Advocate Shri V.S. Masurkar.

ORDER (ORAL)

(Per Shri B.N. Bahadur, Member (A))

Applicant in person files an application stating that she would like to withdraw the OA with liberty to file fresh application. The reason given is that the Bombay High Court has granted succession certificate on 9.3.2000 in favour of Smt. Madhu N. Akela, Meena N. Akela and Malini S. Thakur. This application is taken on record. The learned counsel for the Respondents states that he has no objection although he points out that the Respondents have disputed the claim as stated in para 4 of the reply. Further he states that since the succession certificate has now become available it may be proper for the competent authority to examine and take a decision, the matter, first.

2. Accordingly the OA is allowed to be withdrawn and is disposed of as withdrawn with liberty to the applicant to file fresh OA as per law. There will be no order as to costs.

B.N.Bahadur

(B.N.Bahadur)
Member (A)

25/10/2000

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